

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:452

ANSWERED ON:14.03.2012

INTERNATIONAL FLYING RIGHTS

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Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether private airlines are proposed to be allowed or permitted to fly on new international routes thereby eroding the monopoly of Air India over International flights;

(b) if so, the details thereof including the provisions laid down to start air services in foreign sectors by private airlines alongwith the details of the sanctioning authority;

(c) whether the Government has accorded approval to any private airline to start air services in foreign countries, despite failure to attain the prescribed approval; and

(d) if so, the details thereof and the reasons therefor alongwith the corrective measures being taken in this regard?

Answer

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a)and(b): The guidelines for grant of permission for Indian carriers to operate scheduled international air transport services are governed by AIC No. 8 of 2009. As per this AIC any Indian Carrier shall be eligible to apply for operation of international scheduled air transport services if it has a minimum of five years` experience of continuous operation on domestic scheduled air transport services and at least 20 aircraft in its fleet. Before allocation of traffic rights to other eligible applicants, due consideration shall be given to the operational plans of Air India and Air India Express. The Central Government may at its discretion grant or deny allocation of traffic rights to any air transport undertaking having regard to its preparedness to undertake such operations, viability of the operations on a particular route, overall interests of the civil aviation sector etc.

(c): No Madam.

(d): Does not arise.